(b) if so, the reasons for which such Centres have not been started in these States; and

(c) by when these Centres are likely to be set up in these States?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, SiT. Seven Centres have so far been set up in seven States.

(b) Centres are being located taking into consideration primarily the concentration of crafts in a par ticular area and the importance of the crafts selected.

(c) Since the All India Handicrafts Board envisages setting up more and more of these Centres, Punjab, Haryana and Himachal Pradesh are also likely to have them in the near future.

Temporary Employees in All India Handicrafts Board

204. SHRI N. K. BHATT; W* the Minister of COMMERCE be pleased to state:

(a) the number of persons working in the Carpet Training Centres and Marketing Centres of the All India Handicrafts Board;

(b) whether it is a fact that these persons are still temporary despite the fact that they have put in many years of service; and

(c) if so, by when they are likely to be made permanent?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH: (a) At present the number of persons working in the Carpet Weaving Training Centres of All India Handicrafts Board is 44 and the number of working in the Marketing & Service Extension Centres is 42. (b) All the employees in the Marketing and Service Extension Centres and Carpet Weaving Training Centres are temporary except some in the latter who are drawn from other establishments. Not all of them have put in many years of service.

(c) These Centres are temporary and being continued on a year to year basis. Hence the employees working in them can be permanent only if they find a place in a permanent establishment.

Confiscation of assets of smugglers

205. SHRI SANAT KUMAR RAHA: Will the Minister of FINANCE be pleased to state:

(a) the total assets of smugglers confiscated after seizure, during the period from 1971 to 1975;

(b) the total number of the persons arrested during anti-smuggling drive in each State with the number of persons who were convicted, who are under trials and were released by the Courts during the same period; and

(c) whether during the same period any officer has been charge-sheeted for inefficiency in framing charges against the arrested persons?

THE MINISTER OF STATE IN-CHARGE OF DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE): (a) to (c). The information is being collected and will be laid on the Table of the House.

Persons arrested for violation of the provisions of Gold Control Act during Emergency

206. SHRI SANAT KUMAR RAHA: Will the Minister of FINANCE be pleased to state:

(a) the number of persons arrested for violation of provisions of Gold Control Act during the Emergency; and

(b) the number of Gold Control Enforcement Officers against whom charges of corruption have been framed during the same period and what action has been taken against them?